

Court No. - 7

Case :- WRIT - C No. - 29671 of 2024

Petitioner :- Sunil Kumar

Respondent :- State Of Up And 3 Others

Counsel for Petitioner :- Jai Shankar Mishra,Rohit

Kumar,Shardendu Mishra,Vipin Kumar Tiwari

Counsel for Respondent :- C.S.C.,Rameshwar Prasad Shukla

Hon'ble Prakash Padia,J.

1. Heard Sri Shardendu Mishra, learned counsel for the petitioner and learned Standing Counsel for the State-respondent.

2. Present writ petition has been filed by the petitioner inter-alia with the prayer to quash the impugned judgment and order dated 22.07.2024 passed by Additional Collector (Land Revenue) Azamgarh in Case No. 502 of 2024 Computerized Case No. D-202415060000502 (Sunil Kumar Versus Gram Sabha) and judgment and order dated 09.01.2024 passed by learned court of Tehsildar Phoolpur, District Azamgarh in Case No. 1389 of 2022 (Computerized Case No. T-202215060301389 (State Versus Sunil)).

3. Immediately after the order dated 22.07.2024 was passed by the Additional Collector (Land & Revenue) under Section 67(5) of U.P. Revere Code, 2006, the house of petitioner has been demolished.

4. Learned Standing Counsel is directed to file affidavit of some senior officer of the department that under what circumstances without following the procedure of law, the house in question has been demolished immediately after the order dated 22.07.2024.

5. The aforesaid affidavit be filed by the learned Standing Counsel within two weeks.

6. Put up this case as fresh on 18.09.2024.

7. Till the next date of listing, status-quo on the spot shall be maintained.

Order Date :- 6.9.2024

T.S.